

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA**

**UNSTARRED QUESTION No. 3437  
TO BE ANSWERED ON 15.07.2019**

**NCST**

**3437. SHRI BALAK NATH:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: -

(a) whether any instance of noncompliance of recommendations of the National Commission of Scheduled Tribes (NCST) by Delhi University regarding welfare of SCs/STs and their promotion in University has come to the notice of the Government and if so, the details along with the reaction of the Government thereto;

(b) whether any decision has been made recently regarding suspension of the present Executive Director, SOL, Delhi University from his post, as recommended by NCST and if so, the details thereof;

(c) whether any action has been taken by the Government in this regard so far and if so, the details thereof and if not, the reasons therefor along with the time by which action is likely to be taken in this regard; and

(d) whether the Delhi University Administration has moved to court against the NCST/HRD Ministry in connection with the above NCST recommendations and if so, the details thereof?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(Shri Ramesh Pokhriyal 'Nishank')**

(a) to (d) University of Delhi (DU) has informed that the promotion of SCs/STs employees of School of Open Learning (SOL) could not be made as SOL does not have any sanctioned positions from the Competent Authority. UGC has requested the university to submit a proposal for amendment adding SOL as a University affiliated college in the statutes of the University after getting the approval of its Executive Council. The University has not submitted the proposal.

The University has also informed that SOL has not taken any decision regarding suspension of Executive Director and he has since superannuated on 30.06.2019. Further, the SOL has moved Hon'ble High Court of Delhi for stay of the proceeding of the NCST and the Court has given stay vide order dated 31.05.2019.

It is further submitted that the DU is a statutory autonomous institution established by an Act of Parliament and competent to take decisions on all academic and administrative matters with the approval of its statutory bodies i.e. Academic Council, Executive Council and the Court.

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